

## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA

OA No.350/00296/2016

Dated of order: 19.02.2016

PRESENT:

THE HON'BLE MR. JUSTICE V.C.GUPTA, JUDICIAL MEMBER
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

ANADI BHUSAN BISWAS V/S C L W

For the Applicant

:Mr.B.Chatterjee, Counsel

For the Respondents

## ORDER

## JUSTICE V.C.GUPTA, JM:

Heard, the learned counsel for the applicant and perused the records.

2. The relief sought by the applicant in this OA is as under:

- "(a) An order directing the respondent authorities to supply the answer scripts of your applicant as well as other respective employees whose names are appearing in the Memorandum dated 11.02.2016;
- (b) An order directing the respondent authority to revaluate the answer scripts of your applicant as per the Railway Board's circular being RBE No. 67 of 2014 and to amend the remarks column of the Memo dated 12.01.2016 in respect of your applicant accordingly;
- (c) An order directing the respondent authority to produce/caused production of all relevant records pentaining to the instant matter;



(d) And to pass any other order or orders, direction or directions as Y our Lordships may deem fit and proper."

3. The learned counsel for the applicant submits that as per the provision of the Rules, he is entitled to the reliefs claimed in this Original Application. But the Authorities concerned, despite repeated requests did not adhere to the rules; for which he has filed this Original application. Hence, the learned counsel for the applicant submits that as his application for supply of the answer scripts and revaluation of the answer scripts in accordance with the RBE No. 67 of 2014 is still pending with the authorities concerned, he will be satisfied if a direction is issued at this stage to the said authorities concerned to consider and dispose of the application, as per rules, within a time frame.

4. We find substantial force in the contention of the learned counsel for the applicant and accordingly, without expressing any opinion on the merit of this matter, this OA is disposed of with direction to the concerned authorities to consider the grievance of the applicant, in accordance with the law and Rules/RBE instruction and intimate the result in a well reasoned order within a period of two months from the date of receipt of a copy of this order. No costs.

(Jaya Das Gupta) Admn. Member

(Justice V.C.Gupta) Judicial Member

knm